

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 4
(IB)411(PB)/2019

IN THE MATTER OF:

Oriental Bank of Commerce
v.
M/s. M.B Malls Pvt. Ltd.

.... Applicant / petitioner

.... Respondent

SECTION:

Under Section 7 of IBC

Order delivered on 20.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant:

Mr. Prashant Kumar, Adv.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 01.03.2019.

Process dasti.

List the matter on 01.03.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

20.02.2019
Aarti Makker